

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 12.03.2003

OA No. 70/2002

Janki Lal s/o Shri Toda Ram r/o 9-27, Jp Colony, Sector
No.3, Sashtri Nagar, Jaipur, presently working as HSG-II
in office of the Railway Mail Service, Jaipur.

.. Applicant

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur
3. Senior Superintendent, Post Offices, Jaipur Dn. Opp. Radio Station, MI Road, Jaipur
4. G.R.Prajapati, HSG-I SA O/o Sub Record Officer, Kota.
5. Bhola Ram, HSG-I SA O/o Sub Record Officer, Jodhpur.

.. Respondents

Mr. P.N.Jatti - counsel for the applicant

Mr. N.C.Goyal - counsel for the respondents

CORAM:

Hon'ble Mr. H.O.Gupta, Member (Administrative)

Hon'ble Mr. M.L.Chauhan, Member (Judicial)

ORDER (ORAL)

This OA has been filed for the following reliefs:-

- 8.1 That by a suitable writ/order or direction the impugned order 19.12.2001 vide Annexure A/l by quashed and set aside.
- 8.2 That by a suitable writ/order or direction the

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respondents the directed to allow the promotion in Higher Selection Grade I, pay scale of 6500-10500 with effect from 19.12.2001 as such junior officials, Shri G.R.Prajapati and Bholu Ram have been allowed with this date.

8.3 Any relief as the hon'ble bench deems fit."

2. Heard the learned counsel for the parties.

2.1 The respondents produced the minutes of the DPC as also the ACRs of the applicant for 5 years and of preceding years 2000-2001. The contention of the learned counsel for the respondents, during the course of argument, is that out of 5 ACRs, 4 ACRs of the applicant were 'Average' and therefore, as per recruitment rules, the DPC did not find him fit for promotion and, accordingly, he cannot get promotion. At this stage, the learned counsel for the applicant submitted that he does not want to proceed further in the matter and wants to withdraw this OA with liberty to file a duly constituted OA. Prayer granted subject to limitation. The OA is dismissed as withdrawn.


(M.L.CHAUHAN)

Member (J)


(H.O.GUPTA)

Member (A)